

(3)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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27.09.2013

OA No.673/2013

Mr. Ashok Bansal, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

*Anil Kumar*  
(Anil Kumar)

Member (A)

(Dr. K.B. Suresh)  
Member (J)

*ahq*

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH:JAIPUR

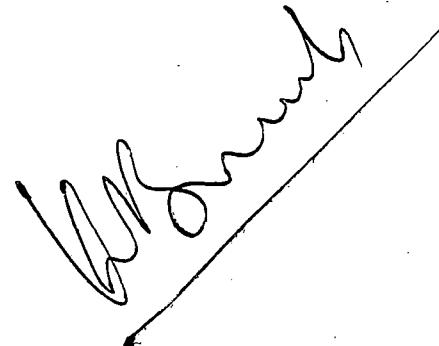
ORIGINAL APPLICATION NO.673/2013

DATED THIS THE TWENTY SEVENTH DAY OF SEPTEMBER,2013

CORAM:

HON'BLE DR.K.B.SURESH, JUDICIAL MEMBER  
HON'BLE MR,ANIL KUMAR, ADMINISTRATIVE MEMBER

- 1.Raj Narain Meena,  
Son of Shri Raghunath Meena,  
Aged about 38 years,  
Resident of Quarter No.308/2,  
MES Colony,  
GTC, Army Area, Kota.
- 2.Mustaq Ali,  
Son of late Shri Rustam Ali,  
Aged about 60 years,  
Resident House No.36,  
Rangpur Road, J.P.COlony,  
Kota.
- 3.Banshi Lal Meena,  
Son of late Shri Gordhan Lal Meena,  
Aged about 56 years,  
Resident of 2 D 23, Akash Nagar,  
Borkheda, Kota.
- 4.Raghunath Singh,  
Son of late Shri Devi Singh,  
Aged about 55 years,  
Resident of 768, Sarswati Colony,  
Dasrath Marg, Khedly Purohit,  
Kota.
- 5.Satya Narain Sen,  
Son of late Shri Brij Mohan Sen,  
Aged about 51 years,  
Resident of Jai Hind Nagar,  
Police Lines, Kota.
- 6.Soji Ram,  
Son of late Shri Chhogaram,  
Aged about 50 years,  
Resident of Fateh Garehi, Khedly Phatak,



Kota.

7. Ram Prakash,  
 Son of late Shri Tej Ram,  
 Aged about 55 years,  
 Resident of 47/4 MES Colony,  
 Dadwara, Army Area,  
 Kota.

8. Ram Nath Singh,  
 Son of late Shri Jas Raji Singh,  
 Aged about 59 years,  
 Resident of 33/2, MES Colony,  
 Dadwara, Army Area, Kota.

9. Kalwa Ram,  
 Son of Shri Bishna Ram,  
 Aged about 50 years,  
 Resident of 18, Vidhata Colony,  
 Balaji town, Khedly Phatak,  
 Kota.

10. Durga Shankar,  
 Son of late Shri Kalu Ram Meena,  
 Aged about 55 years,  
 Resident of 7/4 MES Colony,  
 Maharaja Land,  
 Near Nehru Garden, Kota.

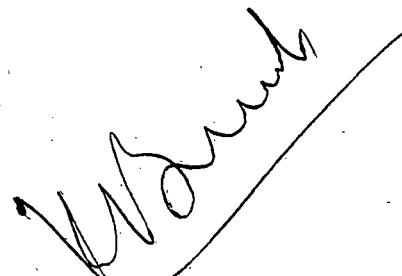
11. Satya Narain,  
 Son of late Shri Gauri Shanker,  
 Aged about 52 years,  
 Resident of 37 B, Balaji Town,  
 Khedly Phatak, Kota.

12. Kishan Singh,  
 Son of Shri Naval Singh,  
 Aged about 47 years,  
 Resident of House No.8,  
 Street No.13,  
 Mahatma Gandhi Colony,  
 Mala Phatak, Kota

All applicants are posted in Garrison Engineer,  
 Military Engineering Services, Kota

....Applicants.

(By Shri Ashok Bansal, Advocate)



Vs.

1. Union of India,  
Through its Secretary,  
Ministry of Defence,  
Raksha Bhawan, New Delhi.
2. Engineer in Chief,  
Army Headquarters, DHQ Kashmir House,  
Rajaji Marg, New Delhi.
3. Command Chief Engineer,  
South Western Command,  
Jaipur Cant, Jaipur.
4. Chief Engineer,  
Military Engineering Services,  
Jaipur Zone, Ram Mandir Road,  
Bank Park, Jaipur.
5. Commander Works Engineer,  
Military Engineering Services,  
Kalyan Marg, Bani Park, Jaipur.
6. Commander Works Engineer,  
Military Engineering Services,  
Dadwara Army Aread, In front of ASC Depot, Kota.
7. Garrison Engineer, Military Engineering Services,  
Kota. .... Respondents

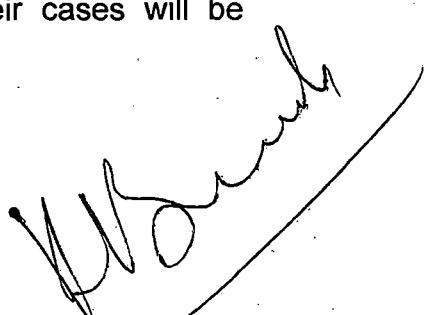
(By ~~Mr. D.S. Sarker, Advocate~~) *Asul Kumar*

O R D E R (ORAL)

Per DR.K.B.SURESH, MEMBER (J):-

Learned counsel for the applicant submits that Engineer I Chief, respondent no.2, is the competent authority to decide the representation of the applicants.

2. It is submitted that SLP 11442/2003 filed by the respondents now stands dismissed. Therefore, the applicants claim that their cases will be

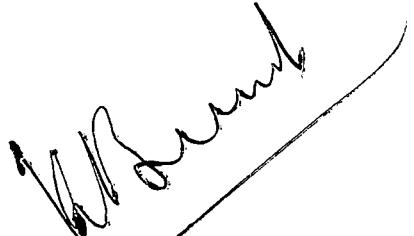


considered for grant of benefit in the light of the order of the Court granted earlier seems to be correct. The respondent no.2 is directed to consider the representations filed by the applicant along with the grounds raised in the OA as well. We direct the applicant to forward to respondent no.2S the representations, the copy of the OA along with all the Annexures and the certified copy of the order within a period of one month from the date of receipt of a copy of this order and the respondent no.2 is directed to consider the representation of the applicants, and all the grounds raised in the OA in the light of the order of the Court. If the representations are decided in favour of the applicants, the consequences shall also follow within the next three months.

3. With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar,*  
(ANIL KUMAR)

MEMBER (A)



(DR.K.B.SURESH)  
MEMBER (J)

AHQ